t[Tus DEPUTY MINISTER OF SOME AFFAIRS (SHJUMATI VIOLET ALVA): (a) and (b). It is proposed to start a steamer service shortly as an experimental measure. No schedule for this servire has yet been worked out.]

EMPLOYMENT 6F ¥86 DEAF AND DUMB

96. SHUIMATI 6AVITRY DEVI JNTGAM: Will tntj Minister of EDUCATION AND SCIENIFI'S RES^A^CH be ipleased to state whether Government Slave at present any proposal under Consideration to hold a seminar to find out ways aa<i means of piWiding employment *to* the deaf and dumb of the country?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. Shrimali): At present no such proposal is under consideration.

12 NOON PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF HIMACHAL PRADESH

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts of the Government of Himachal Pradesh for the year 1936-57 (1st April, 1956 to 31st October, 1956) and the Audit Report thereon. [Placed hi Library. See No. LT-432/57.]

AMENDMENT IN THE CENTRAL EXCISE! RULES, 1944

SHRI B. R. BHAGAT: I also lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a Copy of the Ministry of Finance (Department of Revenue) Notification S.R.O. No. 3711, dated the 23rd November, 1957. publishing an amend-

t[3English translation.

ment in the Central Excise" Rules, 1944. [Placed in Library. *See* No. LT-444/57.]

MESSAGE FROM THE LOK SABHA

THE PREVENTIVE DETENTION (CONTINUANCE) BILL. 1957

SECRETARY: Sir, t have to report to the Hotise the following message received frtirri the Lok Sabha signed by the Secretary of the tok Sabha:

"In accordance with trie pr'oVisio'riS' of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose' herewith a copy Of the Preventive* Detention (Continuance) Bill, 1957, as passed by Lok Sabha"at its sitting held on the 10th December, 1957."

Sir, I lay a copy of the Bill on the Table.

MOTION FOR ELECTION TO THECENTRAL ADVISORY BOARD OFANTHROPOLOGY

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. Shrimali): Sir, I beg to move the following Motion:

"That in pursuance of the provisions contained in paragraph 2 of the Ministry of Education and Scientific Research Resolution No. F, 8-26/57-C.l., dated the 9th October, 1957, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Board of Anthropology."

MR. CHAIRMAN: The question is!

"That in'pursuance of the provi-' sions contained in paragraph 2 of the Ministry of Education and Scientific Research Resolution No.